

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-206/2013/10607/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Suchandra Bhattacharjee,  
District & Sessions Judge,  
Karimganj.

Dated Guwahati, the 17 November, 2022.

Sub:- **Child care leave.**

Ref:- Your letter No. JKD/2022/5316, dated 16.11.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **Child Care Leave for 5 days from 21.11.2022 to 25.11.2022 along with station leave permission, with the official vehicle, at own cost, from the morning of 21.11.2022 till the morning of 28.11.2022** (suffixing 26.11.2022 & 27.11.2022), subject to admissibility of Child Care Leave as per Rules and submission of your duly filled in leave application in prescribed format with the birth certificate of your son. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, FTC, Karimganj and in his absence to the next senior most Judicial officer at the station, before proceeding on leave.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-206/2013/10608-10609/A, dated** , 17-11-2022

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2.  The Project Manager, Gauhati High Court, Guwahati.

**JT. REGISTRAR (VIGILANCE)**